

the other points mentioned one was regarding making arrangements to transfer the remains of the last Moghul Emperor of India Bahadur Shah Zafar from the present tomb in Burma to the Red Fort in Delhi. These minutes do not mention the question of rebuilding the I.N.A. Martyrs' Monument in Singapore.

(b) and (c). As mentioned above, steps for implementation have been taken only with regard to those items on which there was a consensus.

12 10 hrs.

PAPERS LAID ON THE TABLE

IRON ORE MINES LABOUR WELFARE CESS (AMENDMENT) RULES, 1972

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): I beg to lay on the Table a copy of the Iron Ore Mines Labour Welfare Cess (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 637 in Gazette of India dated the 3rd June, 1972, under sub-section (4) of section 8 of the Iron Ore Mines Labour Welfare Cess Act, 1961. [Placed in Library. See No. LT-3236/72].

MINERAL CONCESSION (FIRST AND SECOND AMENDMENT) RULES, 1972

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN): I beg to relay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 28 of the Mines and Minerals (Regulations and Development) Act, 1957:—

- (1) The Mineral Concession (First Amendment) Rules, 1972 published in Notification No. G.S.R. 319 in Gazette of India dated the 18th March, 1972.
- (2) The Mineral Concession (Second Amendment) Rules, 1972 published in Notification No. G.S.R. 399 in Gazette of India dated the 1st April 1972. [Placed in Library. See No. LT-2066/72.]

7—6 L.S.S./72

NOTIFICATION UNDER PASSPORTS ACT, 1967

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): I beg to lay on the Table a copy of Notification No. G.S.R. 242(E) (Hindi and English versions) published in Gazette of India dated the 10th April, 1972, making certain amendments to Notification No. G.S.R. 70(E) dated the 3rd February, 1972, under sub-section (3) of section 24 of the Passports Act, 1967. [Placed in Library. See No. LT-3237/72.]

ANNUAL ACCOUNTS OF EMPLOYEES' PROVIDENT FUND ORGANISATION AND AUDIT REPORT THEREON

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA): I beg to lay on the Table a copy of the Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation, along with the Audit Report thereon for the year 1967-68. [Placed in Library. See No. LT-3238/72.]

12.11 hrs

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Monday, the 31st July, 1972, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the House on the Prevention of Water Pollution Bill, 1969:—

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Prevention of Water Pollution Bill, 1969, be extended upto the first day of the Eighty-second Session of the Rajya Sabha."

- (ii) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Monday, the 31st July, 1972, adopted the following motion in regard to the

[Secretary]

presentation of the Report of the Joint Committee of the Houses on the Homoeopathy Central Council Bill, 1971 :—

“That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Homoeopathy Central Council Bill, 1971, be extended upto the last day of the Eighty-second Session of the Rajya Sabha.”.

- (iii) I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Tuesday, the 1st August, 1972, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Advocates (Amendment) Bill, 1970 :—

“That the time appointed for the presentation of the report of the Joint Committee of the Houses on the Advocates (Amendment) Bill, 1970, be further extended upto the first day of the last week of the Eighty-second Session of the Rajya Sabha.”.

- (iv) I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 1st August, 1972, has passed the enclosed motion referring the Adoption of Children Bill, 1972, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

MOTION

“That the Bill to provide for the adoption of children and for matters connected therewith be referred to a Joint Committee of the Houses consisting of 45 members, 15 members from this House, namely :—

1. Shri Nageshwar Prasad Shahi
2. Shri Shyam Dhar Misra
3. Shri Man Singh Verma
4. Shri Dahyabhai V. Patel
5. Shri S. Kumaran
6. Shri V. V. Srinivasan
7. Shri Todak Basar
8. Shrimati Sushila Shankar Adivarekar
9. Shri Bhaiya Ram Munda
10. Shri M. R. Krishna
11. Shri Joachim Alva
12. Shri Maqsood Ali Khan
13. Shri Bijoy Chandra Bhagavati
14. Shri Shankar Lal Tiwari
15. Shrimati Lakshmi Kumari Chundawat

and 30 members from the Lok Sabha :

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of Members of the Joint Committee ;

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as Chairman may make ;

that the Committee shall make a report to this House by the last day of the first week of the Eighty-second Session of the Rajya Sabha ;

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of Members to be appointed by the Lok Sabha to the Joint Committee.”

- (v) “In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Indian Telegraph (Amendment) Bill, 1972 which has been passed by the Rajya Sabha at its sitting held on the 31st July, 1972.”

- (vi) “In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Rice-Milling Industry (Regulation) Amendment Bill, 1972, which has been passed by the Rajya Sabha at its sitting held on the 31st July, 1972”.